

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3312 of 2020

Pintu Yadav

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. G. K. Sinha, Advocate

For the State

: Mr. Suraj Verma, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards other defects, if any, the same are ignored.

The petitioner is an accused in connection with Bishunpura P.S. Case No. 06 of 2020.

It has been alleged that trucks loaded with illegally quarried stones/ boulders were seized. The petitioner appears to be the driver of the truck bearing registration No. JH03S-2755. The petitioner is in custody since 11.02.2020.

Regard being had to the period of custody, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Garhwa in connection with Bishunpura P.S. Case No. 06 of 2020.

(RONGON MUKHOPADHYAY,J.)